

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

(Application under Sections 14,15 read with Section 17,18 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO: 90 OF 2021 (SZ)

IN THE MATTER OF:-

NAVEEN KUMAR JALAGAM **...Applicant**
Versus
STATE OF TELANGANA & ORS ... **...Respondents**

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PLACE: Hyderabad

DATE: 19 .7.2021

- 1 -

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOURTHEN ZONE BENCH AT CHENNAI**

(Application under Sections 14,15 read with Section 17,18 of the National Green
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NAVEEN KUMAR JALAGAM

...Applicant

Versus

STATE OF TELANGANA & ORS ...

....Respondents

INDEPENDENT RESPONSE SUBMITTED BY RESPONDENT NO.5

I, N. SATYANARAYANA, S/o BIKA MAIAH R/o
SRI VENKATESWAR RICE INDUSTRIES aged about 49
years presently come down to Hyderabad do hereby solemnly affirm and
declare as under:

1. That I am representative of Respondent No.5, in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the applicant in the present petition seeks to highlight the alleged unregulated, unscientific and unstructured manner in which Respondents 4 to 14 are carrying and operating the industrial activities of the Para boiled rice at Komarabanda Village , Kodad Municipality , Suryapet District, Telangana. The aforesaid activities are causing enormous air and water pollution in the surrounding areas thereby causing several health hazards to the populace in that vicinity and prayed to take action against the Respondent industries. Those allegations are neither true nor correct and the answering respondent denies the same while putting the applicant to strict proof of every allegation. It is submitted that all the allegations made in the application which are not expressly admitted and traversed herein are deemed to have been denied by this Respondents.
3. It is submitted that the consent and authorization order renewal for orange category to this Respondent No.5 was granted by the Respondent No.2 wherein

For Sri Venkateswara Rice Industries Pvt.Ltd
N. Satyanarayana
Authorised Signatory

consent is hereby granted under section 21 of Air (Prevention & Control of Pollution) Act 1981 and authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movements) Rules, 2016 authorizing to operate the industrial plant. The discharge effluents quantities from the outlets and the quantity of Emissions per hour is detailed in the order of Consent. The authorization for Hazardous Waste Authorization was issued authorizing the Respondent herein to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilization, treatment and disposal of Hazardous Waste. The above consent order stands valid till date.

4. It is submitted that it appears a complaint was filed by the applicant on 06.06.2019 before the Respondent No.2 by which the Respondent No.2 issued show cause notice vide notice No.55123 /PCB/RO-NLG/2019-394 dated 11.6.2019 and the Respondent herein was directed to reply within 7 days from the receipt of this notice. Further notice for hearing was issued to attend the hearing on 5.7.2019 at 12.30 PM, at TSPCB, Zonal Office, R.C. Puram. The independent written reply was given by all the respondents. The hearing was conducted in the Respondent No.2 office attended by the all the representatives of all the Respondent industries herein after which the Respondent No.2 issued directions vide order No. GEN-173/TSPCB/ZO/RCP/LH/2019-717 dated 08.07.2019 to comply deficiencies specifically pointed out by the second Respondent within one month from the date of effect of the orders i.e. 08.7.2019. As such the Respondent industries has complied with all the directions issued by the Respondent No.2.
5. It is submitted that the Respondent No.2 has further issued directions dated 10.12.2019, wherein it is specifically stated that the AES,RO, Nalgonda informed that the industry has complied with most of the directions issued by the Board. As such the Respondent No 2 issued the above directions to Respondent industry to comply the conditions stipulated in CFO order dated 30.8.2017 and directions given by Respondent No.2 dated 8.7.2019, to comply with any pending issues to be complied with.
6. It is further submitted that though the respondent industry reported the compliance of the all the directions issued by the 2nd respondent but to the utter shock of the Respondent herein, closure orders were issued on the same day of proceedings issued with directions i.e. 10.12.2019.

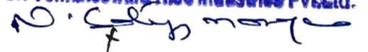
For Sri Venkateswara Rice Industries Pvt.Ltd



Authorised Signatory

7. It is submitted that the respondent No.2 officers personally inspected all the respondent industrial premises and satisfied with the compliance of all the norms in terms of the rules and in terms of notices issues earlier, the Respondent No.2 issued a temporary revocation of closure order vide No. NLG-220/TSPCB/UH-V/TF/2020-641 dated 25.8.2020 and subsequently before expiry of the revocation of closure orders, further extended the temporary revocation of closure order for a period of six months vide order No. NLG-220/TSPCB/UH-V/TF/2020-1509 dated 11.1.2021. As such the Respondent Industry has been operating strictly adhering to the rules for the satisfaction of the respondent authorities. The contention of the applicant that the respondent Industries are running even after closure orders is far from truth and the applicant is well aware of all the proceedings of the Respondent No.2 and has wantonly suppressed the revocation orders for the extraneous reasons. The applicant has conveniently placed proceedings till the closure order dated 10.12.2019 but has willfully concealed the temporary revocation of closure orders dated 25.8.2020 and extension of temporary revocation of closure orders for a period of six months dated 11.1.2021 before this Hon'ble Tribunal even though he filed the present application on 15.03.2021, much later to the above mentioned proceedings. It is submitted that the respondent Industries made the representation before the 2nd respondent seeking to extend the temporary revocation orders on 19.06.2021 and the same is pending consideration.
8. It is submitted that the applicant suppressing the said factum, filed the instant application. On filing the application this Hon'ble Tribunal vide order dated 08.04.2021 was pleased to issue notice to other respondents and directed the Respondent No.2 & 3, to submit a further status report independently, regarding the allegations made in the application and if the units are functioning in spite of the closure order issued in an unauthorized manner, to take action against them and submit a further action taken report in this regard.
9. It is submitted that in compliance of the orders of this Hon'ble Tribunal, the respondent No.2, conducted physical inspection on 14.06.2021 and after the physical inspection, the Respondent No.2, held hearing of all the stake holders including the applicant on 6.7.2021, and finally issued the proceedings vide order No.NLG-220/TSPCB/TF/HO/2020-458 dated 07.07.2021. It is submitted that the said order dt. 07.07.2021, the Respondent No.2 extended the revocation of earlier closure orders. The Respondent No.2, specifically observed that there are no violations of any nature by the respondent industry and has

For Sri Venkateswara Rice Mills & Co. Pvt.Ltd.



Authorised Signatory

extended the temporary revocation of closure order for a further period of six months. The Committee also opined that there are no short comings on the part of the Respondent industry. The committee also conducted analysis reports of samples of the effluents and ground water sample and soil sample, analysis of stack attached to Husk fired boiler and analysis results of AAQ Monitoring and observed that all the above results are in permitted standards. It is also pertinent to mention herein that in all the extension of revocation orders the conditions are not the deficiencies perse of the Industries but only to follow given conditions in future in terms of rules. That specifically indicates the official Respondents are having eagle eye on the un-official respondent Industries to see that they should strictly follow the rules to control any kind of pollution if at all caused by them.

10. It is submitted that the respondent Industries are established prior to 30 years and the Proprietors are all locals of that town and they are very much cautious about the public health and the norms to be followed while running the industries. The colony established in the year 2009 and the habitation started from 2011. Since 2011 there was no complaint what soever from the residents of the colony, but the applicant who is foreign return 3 years back and we are informed that he is pursuing his political interests in colony and further wants to expose himself in public life by publicizing himself by focusing on issues irrespective of any cause involved in it. The respondents have no intent to attribute any malice to the applicant for raising a issue in the interest of residents in the Housing Society but endeavoring that they are also equally responsible for safeguarding the public health by following the norms to control the pollution in the vicinity. The complaint is totally motivated by extraneous reasons without taking note that the respondent Industries are functioning strictly adhered to the Environmental norms. The final report of respondent No.2, by conducting physical inspection and by the analysis reports, followed by the hearing including the applicant clearly indicates that the respondent Industries are complying with all the norms and have not caused any kind of pollution effecting the health of the public.

11. It is submitted that after receiving the initial complaint by the applicant before 2nd respondent, all the owners of the respondent industries went to the Housing colony and physically inspected 3 or 4 times to take certain steps if at all any dust or husk is covering the residential colony but there was no iota of evident which is alleged by the complainant in the area. There is also no chances of dust and husk has projected in photographs by applicant, even such does not

For Sri Venkateswara Rice Industries Pvt.Ltd



Authorised Signatory

appears around Industrial premises. We are also informed that the applicant is pronouncing that he will get seized all the industries in the vicinity.

12. It is submitted that the Housing colony of the applicants is in between Hyderabad-Vijayawada Bye pass road and National Highway and only at a distance of 100 mts from the bypass of the Vijayawada highway. The Housing Colony is also in the industrial zone and the layout is formed in the year 2008-09 unauthorizedly and habitation started by constructing pucca houses after 2011 onwards. However, the proprietors of Industrial units are aware that once human habitation started the health of the public is paramount and they should strictly adhere to the norms and rules. As the Housing Colony is in between both the highways, vehicles pass through it round the clock thereby creating dust and air pollution. Dust is also created by the government vehicles who come to the Respondent industry for milling of grains. As such air is polluted only because of the above reasons and not by the deficiencies of the Respondent industries as alleged by the applicant.
13. It is submitted that the respondent Industries are functioning under the mandatory agreement with Telangana State Civil Supplies Corporation Ltd., as per Telangana Rice (Custom Milling) Order, 2015, to mill the Custom Milling Paddy, sent by the government which is directly purchasing from the farmers under Minimum Support Price (MSP) to distribute PDS rice to the persons under the below poverty line, under the state government schemes. It is also to be kept in mind that the respondent Industries are completely engaged in Custom Milling Paddy for the subsidized charges fixed by the Government. On the other side of the town there are nearly 15 Rice Industries functioning clearly in the residential vicinity surrounded by Kodad town and villages and there is no complaint by any of the villagers clearly indicates that there is no pollution caused by the industries. It is also pertinent to mention that the entire activity involves in milling the dry paddy, which by itself does not involve in any kind of chemicals to be used and to discharge any effluent liquids.
14. It is submitted that on the face of it, it is clear that the applicant approached this Hon'ble Tribunal manifestly with malicious intentions as he has concealed material facts and disclosed only few facts to this Hon'ble Tribunal. None of the allegations made by the applicant in the present application were proved to be true by the committee appointed by Respondent No.2 which is evident from the extension of revocation orders dt. 07.07.2021, to the respondent industry.

For Sri Venkateswara Rice Industries Pvt.Ltd



Authorised Signatory

15. In the above circumstances and based on law, it is prayed that the Hon'ble Tribunal may dismiss the application with exemplary costs and pass any orders deemed fit in the circumstances of the case.

For Sri Venkateswara Rice Industries Pvt.Ltd.


Authorised Signatory
DEPONENT

VERIFICATION

I N. SANYAL, SIXAMATH R/o
SEI VENKATESWARA RICE INDUSTRIES aged about
49 years do hereby verify that the contents of Paras 1 to 15 are true to
my knowledge and belief and that I have not suppressed any material fact.

For Sri Venkateswara Rice Industries Pvt.Ltd.


DEPONENT
Authorised Signatory


Through

K.MURALIDHAR REDDY
T.SWETCHA
COUNSEL FOR THE RESPONDENT NO. 5
FLAT NO. 304, Amity Ville Commercial Complex
Lalpet Road, Tarnaka , Secunderabad
Mobile: 9052949248, 9030034440
Email: swetchautham@gmail.com



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No. NLG-220/TSPCB/UH-V/TF/2020- 641

Dt:25.08.2020

Sub : TSPCB -- M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Revocation of Closure Order for a period Three Months - Orders Issued** - Reg.

Ref :

1. CFO&HWA order dated 08.11.2017 valid upto 31.07.2022.
2. Board directions dt.08.07.2019.
3. Board closure order dt.10.12.2019.
4. Industry's representation dt.05.06.2020 requesting for revocation of closure orders.
5. Inspection of the industry by Board officials on 11.06.2020.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.08.11.2017 with a validity period upto 31.07.2020.
3. **WHEREAS**, vide reference 2nd cited, the Board Issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing 'air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the industry submitted a representation to the Board on 05.06.2020 requesting for revocation of closure order.
6. **WHEREAS**, vide reference 5th cited, the Board Officials inspected the industry on 11.06.2020. The details of the inspection along with compliance status of the non-compliances stipulated in the closure order dt. 10.12.2019 is submitted as below:
 - 1) M/s. Sri Venkateshwara Rice Industries Pvt Ltd is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 65 TPD and CPP - 1 MW.
 - 2) The industry has obtained CFO of the Board vide order dated 08.11.2017 with validity up to 31.07.2022.
 - 3) Earlier, the Board received complaints on the industry and the Zonal Office, RC Puram has issued directions dated 08.07.2019 to the industry. Subsequently, the industry was reviewed and ZO issued closure orders dated 10.12.2019.
 - 4) The industry is not in operation.
 - 5) The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank.
 - 6) The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions.
 - 7) The industry has provided closed husk room & ash room for storage of husk & ash.
 - 8) The industry has provided separate Energy meters to APCE and ETP.

9) The industry has provided water meters at Bore well assess the water consumption and at outlet of ETP for wastewater generation.

• The compliance of the industry on directions issued by the ZO, R.C Puram vide Order dated 08.07.2019 is as given below:

S.No	Condition	Compliance
i	The industry shall comply all the conditions stipulated in the CFO order dated 08.11.2017.	---
ii	The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	The industry was not in operation.
iii	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During inspection, no discharges were observed.
iv	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly and shall not cause any air pollution to the surrounding residents.	Complied.
v	The industry shall upgrade the air pollution control equipment from dust collector to the multi cyclone dust collectors followed by wet scrubbers to the husk fired boiler so as to meet the Board standards.	Complied.
vi	The industry shall operate water sprinklers during operations to control fugitive dust emissions.	Provided water sprinklers at the ash shed and main internal road.
vii	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	---
viii	The industry shall raise height of chimney upto 30 meters from ground level for proper dispersion of flue gas emissions.	Complied.
ix	The industry shall provide a sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform for carrying out stack monitoring.	Complied.
x	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area so as to avoid dust nuisance to the surrounding area during the wind. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed green belt some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.

xi	The industry shall install Water Meters to measure the actual water consumption, waste water generation, treated & disposed and maintain registers as per meter readings.	Complied.
xii	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	Complied.
xiii	The industry shall maintain good housekeeping in the premises.	Complied.
xiv	The industry shall comply with ambient air quality standards of PM ₁₀ (particulate Matter size less than 10 µm) - 100 µg/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/m ³ ; SO ₂ - 80 µg/m ³ ; NO _x - 80 µg/m ³ , outside the factory premises at the periphery of the industry.	---

- Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, Dt:08.11.2017 is as given below:

S.No	Direction	Compliance												
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>95.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>3.5 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total:</td> <td>98.5 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	95.0 KLD	2.	Domestic	3.5 KLD	Total:		98.5 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Process & Washings	95.0 KLD												
2.	Domestic	3.5 KLD												
Total:		98.5 KLD												
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.	Complied.												
3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM³)</th> </tr> </thead> <tbody> <tr> <td>1 & 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	The industry is not in operation.						
Chimney No.	Parameter	Emission standards (mg/NM ³)												
1 & 2	SPM	115												
4	<p>The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) - 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) - 60 µg/m³; SO₂ - 80 µg/m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	---												
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.												
6	The industry shall regularly operate the ETP and the	The industry was not in												

	treated waste water shall be used for onland irrigation within the Industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	operation.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	Complied.
8	The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.	The industry has not provided Bag filter to the boiler. The industry has provided Multi Cyclone Dust Collectors followed by Wet scrubber to 12 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Provided water sprinklers at the ash shed and main internal road.
11	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	Complied.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Complied.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	---
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed green belt to some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied.
18	The industry shall take all precautionary and safety measures during process operations.	Complied.
19	The industry shall maintain good housekeeping within the plant premises.	Complied.
20	The industry shall comply with all the directions issued by the Board from time to time	---

7. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
- I. The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.
 - II. The industry shall provide Bag filter to the boiler.
8. **WHEREAS**, the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three months.

9. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkataramana Parboiled Modern Rice Mill,
Sy.No.230/1A & 230/2,
Komarabanda (V), Kodad (M),
Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. He is directed to **monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //


Senior Environmental Engineer (FAC)
(UH-V)



12 TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No. NLG-220/TSPCB/UH-V/TF/2020- 1509

Dt: 11.01.2021

Sub : TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Revocation of Closure Order for a period Six Months - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA order dated 08.11.2017 valid upto 31.07.2022.
 2. Board directions dt.08.07.2019.
 3. Board closure order dt.10.12.2019.
 4. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
 5. Industry representation letter dated 29.10.2020.
 6. Inspection of the industry by the Board officials on 23.11.2020.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.08.11.2017 with a validity period upto 31.07.2020.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the industry vide letter dated 29.10.2020 has submitted representation to the Board requesting for Revocation of Closure Orders.
7. **WHEREAS**, vide reference 6th cited, the Board Officials inspected the industry on 23.11.2020 and Sri Ch. Amarender, Managing partner of the industry was present and Sri G. Sheshagiri Rao, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

- **The compliance of the industry on directions stipulated in temporary revocation of Closure order dt. 25.08.2020 is submitted as below:**

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	Submitted below
2	The industry shall provide Bag filter to the boiler.	Not Complied. The industry has provided Multi Cyclone Dust Collector followed by Wet scrubber to the 12 TPH Boiler. But not provided Bag filter.

• Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, Dt:08.11.2017 is as given below:

S No.	Condition	Compliance												
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>95.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>3.5 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total:</td> <td>98.5 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	95.0 KLD	2.	Domestic	3.5 KLD	Total:		98.5 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Process & Washings	95.0 KLD												
2.	Domestic	3.5 KLD												
Total:		98.5 KLD												
2	<p>A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.</p>	Complied.												
3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM³)</th> </tr> </thead> <tbody> <tr> <td>1 & 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	--						
Chimney No.	Parameter	Emission standards (mg/NM ³)												
1 & 2	SPM	115												
4	<p>The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) - 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) - 60 µg/m³; SO₂ - 80 µg/m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied:</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)</p> <p style="text-align: center;">Night time (10 PM to 6 AM) - 70 dB (A)</p>	---												
5	<p>The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.</p>	Complied.												
6	<p>The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.</p>	During inspection, the industry is operating Raw rice milling activity and Captive Power plant.												
7	<p>The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk</p>	Complied.												

ash openly.

	The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.	The industry has not provided Bag filter to the boiler. The industry has provided Multi Cyclone Dust Collectors followed by Wet scrubber to 12 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Provided water sprinklers at the ash shed.
11	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter at out let of Bore well.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Complied.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	---
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	Not Complied. The industry has developed green belt towards north side some extent. However, the industry was directed to develop green belt in vacant places within the industry premises.
17	Qualified technical man power shall be employed to operate the ETP.	--
18	The industry shall take all precautionary and safety measures during process operations.	Complied.
19	The industry shall maintain good housekeeping within the plant premises.	maintained
20	The industry shall comply with all the directions issued by the Board from time to time.	---

Remarks:

1. M/s. Sri Venkateshwara Rice Industries Pvt Ltd is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 65 TPD and CPP - 1 MW.

The industry has obtained CFO of the Board vide order dated 08.11.2017 with validity up to 31.07.2022.

- 3: The Board issued temporary revocations of closure order to the industry vide order dated. 25.08.2020 with a period of 3 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating raw rice milling activity and 1 MW Captive Power plant.
5. The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank.
6. The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions. But not provided Bag filter to the Boiler as directed by the Board.
7. The industry has provided closed husk room & ash room for storage of husk & ash.
8. The industry has provided separate Energy meters to APCE and ETP.
9. The industry has provided water meter at out let of Bore well only.
10. Telephonic complaints received from the residents of KLR Avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District regarding air pollution problems from the Parboiled Rice Mills in the area. There are about 9 - 10 Parboiled Rice Mills located in the near to the gated community. It was observed that due to vehicular movement of Paddy/ Rice transportation, fugitive dust is caused to the surroundings and also Husk ash emissions from the Boiler Stacks.
11. The industry may be directed to take additional measures such as to install suitable Bag filter to Boiler as APCE, Water spraying on roads and within the premises to suppress dust during vehicle movement.

8. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

- i. The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.
- ii. The industry shall provide Bag filter to the boiler.
- iii. The industry shall carryout water spraying in roads to avoid dust during vehicular movement.
- iv. The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than -33 % of total area of industry.

9. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six months.

10. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

WHEREAS, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkataramana Parboiled Modern Rice Mill,
Sy.No.230/1A & 230/2,
Komarabanda (V), Kodad (M),
Suryapet District.

// T.C.F.B.O //


Senior Environmental Engineer (FAC)
(UH-V)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-220/TSPCB/TF/HO/2020- 458

Dt: 07.07.2021

Sub : TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Revocation of Closure Order for a period Six Months - Orders Issued** - Reg.

- Ref :**
1. CFO Order No.TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, dt.08.11.2017 valid upto 31.07.2022.
 2. Board directions dt.08.07.2019.
 3. Board closure order dt.10.12.2019.
 4. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
 5. Extension of Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-1509, dt.11.01.2021.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board officials on 14.06.2021.
 8. Industry representation letter dated 19.06.2021.
 9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.08.11.2017 with a validity period upto 31.07.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri G. Sheshagiri Rao, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO valid upto 31.07.2022.
2	The industry shall provide Bag filter to the boiler.	The industry has provided Multi Cyclone Dust Collectors followed by Wet Scrubber to the 12 TPH Boiler. But not provided Bag filter.
3	The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.	Complied.
4	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33% total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, Dt:08.11.2017 is as given below:

S No.	Condition	Compliance												
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings</td> <td>95.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>3.5 KLD</td> </tr> <tr> <td colspan="2">Total:</td> <td>98.5 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	95.0 KLD	2.	Domestic	3.5 KLD	Total:		98.5 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Process & Washings	95.0 KLD												
2.	Domestic	3.5 KLD												
Total:		98.5 KLD												
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.	Complied.												
3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM³)</th> </tr> </thead> <tbody> <tr> <td>1 & 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.						
Chimney No.	Parameter	Emission standards (mg/NM ³)												
1 & 2	SPM	115												
4	The industry shall comply with ambient air quality standards of PM ₁₀ (particulate Matter size less than 10µm) - 100 µg/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5µm) - 60 µg/m ³ ; SO ₂ - 80 µg/m ³ ; NO _x - 80 µg/m ³ , outside the factory premises at the periphery of the industry.	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.												

	Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly near husk room area.
8	The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.	The industry has not provided Bag filter to the boiler. The industry has provided Multi Cyclone Dust Collectors followed by Wet scrubber to 12 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Provided water sprinklers at the ash shed.
11	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Complied.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---

16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed green belt towards north side some extent. However, the industry was directed to develop green belt in vacant places within the industry premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied.
18	The industry shall take all precautionary and safety measures during process operations.	Complied.
19	The industry shall maintain good housekeeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkateshwara Rice Industries Pvt Ltd is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 65 TPD and Captive Power Plant(CPP) - 1 MW.
2. The industry has obtained CFO of the Board vide order dated 08.11.2017 with validity up to 31.07.2022.
3. The Board issued Extension of Temporary revocation of closure orders to the industry vide order dated. 11.01.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions. But not provided Bag filter to the Boiler as directed by the Board.
7. The industry has provided closed rooms for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample No.	Effluent sample description
2021 - 06380	: Inlet of ETP
2021 - 06381	: Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06380	06381	
1	pH	4500-H ⁺ -B	6.54	6.69	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	56	44	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,326	980	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	348	97	-
5	Biological Oxygen Demand (BOD)	5210-B	113	21	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code : Sample details / collection point

2021-06610 - Water sample collected from Bore well, which is adjacent to South East compound wall within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06610	
1	pH		4500-H ⁺ -B	6.68	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1112	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	8	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	675	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	11	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	204	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	292	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	65	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	32	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	160	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻² B	19	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	6	45
13	Sodium	mg/L	3500-Na B	52	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.60	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.32	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15

24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point
2021-06379	-	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.

S. No.	Parameters	Units	Results
1	pH		6.60
2	Total Volatile Solids at 550°C	%	6
3	Total Fixed Solids at 550°C (% W/W)	%	94
4	Total Organic Carbon (TOC)	%	1.09
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 12 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/ Nm ³)
1.	SPM	IS:11225(Part-1)-1985	106	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	116	4	20
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 19.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard

the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided multi cyclone dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area.

The Committee further noted that analysis results of the samples collected from borewell and soil within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units.

The Regional Officer informed that, the industry has provided ETP to treat the waste water, provided multi cyclone dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk. However, part of husk / ash is stored in open area. The industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. They will comply with all the Board directions and consent conditions and also informed that they will carryout water sprinkling to avoid fugitive emissions. He further informed that they will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
5. The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.

7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries.
9. The industry shall maintain good housekeeping.
10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M),
Suryapet District

// T.C.F.B.O //

B. B. Hirisishu

Senior Environmental Engineer (FAC)